

21. 24.07.2018

A reply has been filed by Shri Mohit Agarwal, learned Amicus Curiae to the affidavit of the Collector, Ganjam dated 13.07.2018. It was categorically stated in the said reply that “prawn gheries” which are stated to have been demolished are still functioning and the generators are still installed there. In support of the same, four photographs are filed alongwith the reply.

Learned Additional Government Advocate has stated that the Collector, Ganjam had, in his affidavit, stated that all illegal “prawn gheries” have been demolished except for those where protection has been granted by this Court. By the next date, the Collector, Ganjam shall file an affidavit giving details of the “prawn gheries” where stay orders/injunctions have been granted by the Court of law, including the details of the case, in which such interim orders have been granted.

Besides it, the opposite parties shall comply with the order dated 16.07.2018 by the next date as the learned Addl. Government Advocate states that because of heavy rain, the order could not be complied by today.

List this matter on 02.08.2018.

Free copy of this order be handed over to the learned Amicus Curiae and the learned Addl. Government Advocate for necessary compliance.

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**( VINEET SARAN )**  
**CHIEF JUSTICE**

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**( DR. B.R. SARANGI )**  
**JUDGE**